Central Administrative Tribunal Principal Bench

R.A.No.30/99 in M.A.No.192/99 0.A.No.2415/95

Hon'ble Smt. Lakshmi Swaminathan, Member(J) Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of April, 1999

Govt. of N.C.T.D. .. Review applicants (By HC Satbir Singh, Departmental Representative) Vs.

Gurmeet Singh (None)

... Review respondent

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

RA 30/99 has been filed by the respondents in OA2415/95 which was disposed of on 31.5.1996. We have gone through the records.

- The main ground taken by the review applicants is that in view of the order passed by the Apex Court in State of Rajasthan Vs. B.K.Meena & Ors. (JT 1996(8) SC 684)on 27.9.96, that/after the Tribunal had passed the impugned order dated 31.5.1996, the same should be We are unable to agree with this contention. reviewed. There is no error apparent on the face of the record or any other ground which justifies review of the order under the provisions of Order 47 Rule-I CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985 and Rule 17 of the CAT (Procedure) Rules, 1987 for allowing this RA.
- We have also seen the MA for condonation of delay and do not find the reasons given therein sufficient to condone the delay.
- For the reasons given above, RA 30/99 and MA 192/99 are dismissed accordingly. No Costs.

(Smt. Lakshmi Swaminathan) Member(J)

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